

**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE**

**HON'BLE SMT. JUSTICE SUNITA YADAV**

**ON THE 19<sup>th</sup> OF APRIL, 2024**

**MISC. CRIMINAL CASE No. 6367 of 2024**

**BETWEEN:-**

**PREM SAVITA S/O RAJPAL SINGH, AGED ABOUT 18  
YEARS, OCCUPATION: STUDENT VILLAGE DHANELI  
VIKRAMPURA MURAR DISTRICT GWALIOR MP  
(MADHYA PRADESH)**

**.....APPLICANT**

**(SHRI RAJMANI BANSAL, LEARNED COUNSEL FOR THE PETITIONER).**

**AND**

**THE STATE OF MADHYA PRADESH INCHARGE POLICE  
STATION THROUGH POLICE STATION MURAR  
DISTRICT GWALIOR MP (MADHYA PRADESH)**

**.....RESPONDENTS**

**(SHRI DINESH SAVITA - P.P. - APPEARING ON BEHALF OF ADVOCATE  
GENERAL).**

**(SHRI ARVIND KUMAR DWIVEDI, LEARNED COUNSEL FOR THE  
RESPONDENT [COMP].**

*This application coming on for admission hearing this day, the court  
passed the following:*

**ORDER**

Learned counsel for the applicant prays for and is permitted to withdraw  
this first bail application under section 439 of Cr.P.C. in relation to crime No.  
980/2023 registered at police station Morar, District Gwalior (M.P.).

Accordingly, the instant bail application stands dismissed as withdrawn.

**(SUNITA YADAV)  
JUDGE**

